

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 422/2016**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

Vs.

Metaphor Exports Pvt. Ltd.

.... Respondent

**Order under Section 433(e), 434 & 439**

**Order delivered on 28.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

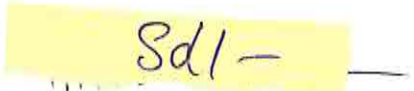
For the Applicant/petitioner: Mr. R.P. Agarwal, Advocate

For the Respondent: Mr. Praveen Kapoor, Advocate

**ORDER**

Learned counsel for the petitioner states that talks for settlement are at an advance stage and some payment is likely to be received by this evening from the Corporate Debtor.

To facilitate the resolution by any settlement, we defer the hearing on 13.12.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

28.11.2017  
VINEET